First Lok Sabha II Session (05/11/1952 to 20/12/1952)

HOUSE OF THE PEOPLE

PARLIAMENTARY BULLETIN-PART I

November 5, 1952

[BRIEF RECORD OF THE PROCEEDINGS OF THE SITTING OF THE HOUSE OF THE PEOPLE HELD[•]ON NOVEMBER 5, 1952]

No. 68

1. Oath or Affirmation

Three members took oath or made affirmation—two in Hindi and one in English.

2. Questions

Fifty-seven starred questions (Nos. 1 to 13, 15 to 47 and 49 to 59) and seven unstarred questions (Nos. 1 to 7) were put down on the order paper. Starred question No. 14 was deleted from the list and starred question No. 48 was postponed to the 18th November, 1952. The original notices of starred questions Nos. 46 to 50 were received in Hindi.

Twenty-one starred questions (Nos. 1 to 13, 15 to 18, 20 to 22 and 31) were orally answered and supplementary questions were put on all of them. Starred questions Nos. 16 and 31 were answered together. Replies to the remaining questions (including starred question No. 19 of which the questioner was absent) were laid on the Table of the House.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Abdur Rahim who was the President of late Central Legislative Assembly from 1935 to 1945.

4. Adjournment Motions

(1) The Speaker disallowed an adjournment motion by Kumari Annie Mascarene regarding the situation arising out of the closing down of the Titanium Factory in Travancore-Cochin.

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(2) In view of the undertaking given by the Government that time will be allotted during this session for a debate on the food question, the Speaker observed that there was no necessity to anticipate that debate on an adjournment motion by Shri Hirendra Nath Mukerjee regarding the rise of food prices in various parts of the country consequent upon the de-control policy of the Government.

(3) The adjournment motion by Shri Choithram Partabrai Gidwani regarding the firing by Pakistani Armed Police on Indian villages in Punjab on the night of November 1, 1952, was held over till a statement on the subject was made by Prime Minister.

5. Leave of Absence

Rt. Rev. John Richardson was granted leave of absence from all the sittings of the House during the Second Session, 1952.

6. Papers laid on the Table

(1) Secretary laid on the table a statement of Bills passed by the Houses of Parliament during the First Session, 1952, and assented to by the President.

- (2) The following papers were also laid on the table:-
 - (i) A copy of the Ministry of External Affairs Notification No. F.27-16/52-Emi., dated the 13th September, 1952, under sub-section (2) of Section 30A of the Indian Emigration Act, 1922.
 - (ii) A copy of each of the following papers, under sub-section
 (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (a) Report of the Tariff Commission on the Woollen Hosiery Industry, 1952; and
 - (b) Ministry of Commerce and Industry Resolution No. 36(3)-T.B./52, dated the 13th September, 1952.
 - (iii) A copy of each of the following papers, under sub-section
 (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (a) Report of the Tariff Commission on the fair retention prices of steel produced by the Steel Corporation of Bengal, 1952; and
 - (b) Ministry of Commerce and Industry Resolution No. SC(A)-2(89)/52, dated the 20th September, 1952.
 - (iv) A copy of each of the following papers, under sub-section
 (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (a) Report of the Tariff Commission on the revision of prices of raw rubber, 1952;

- (b) Ministry of Commerce and Industry Resolution No. 3-T(2)/52, dated the 27th October, 1952; and
- (c) Ministry of Commerce and Industry Order No. 30(5)-Plt/52, dated the 27th October, 1952.
- (v) A copy of the Ministry of Commerce and Industry Notification No. 35-T(1)/52, dated the 8th October, 1952, in pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934.
- (vi) A copy of each of the following Rules, under sub-section
 (2) of section 11 of the Salaries and Allowances of Ministers Act. 1952:—
 - (a) Ministers Sumptuary Allowance Rule.
 - (b) Ministers Travelling Allowance and Daily Allowance Rule.
 - (c) Ministers (advance for motor-cars) Rules, 1952.
 - (d) Ministers free medical attendance and treatment Rule.
- (vii) A statement showing the Ordinances promulgated after the termination of the First Session of the Houses of Parliament, 1952, and before the commencement of the Second Session of the House of the People.

7. Government Bills introduced

- (1) The Indian Coconut Committee (Amendment) Bill, 1952.
- (2) The Indian Oilseeds Committee (Amendment) Bill, 1952.
- (3) The Indian Patents and Designs (Amendment) Bill, 1952.
- (4) The Mysore High Court (Extension of Jurisdiction to Coorg) Bill, 1952.

8. Presentation of reports of Select Committees

The Reports of the Select Committees on the following Bills were presented to the House:---

- (1) The Forward Contracts (Regulation) Bill, 1952.
- (2) The Administration of Evacuee Property (Amendment) Bill, 1952.

9. Government Bills passed

- (1) The Code of Civil Procedure (Amendment) Bill, 1952.
- (2) The Indian Coconut Committee (Amendment) Bill, 1952.
- (3) The Indian Oilseeds Committee (Amendmen⁺) Bill, 1952.

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10. Government Bill-Motion for reference to Select Committee

Motion for reference of the Estate Duty Bill, 1952, to a Select Committee was moved.

11. Government Bill introduced

The Sugar (Temporary Additional Excise Duty) Bill, 1952.

(The House adjourned till 10-45 A.M. on Thursday, the 6th November, 1952.)

M. N. KAUL, Secy.

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PARLIAMENTARY BULLETIN-PART I

November 6, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 6, 1952]

No. 69

1. Questions

Twenty-eight starred questions (Nos. 60 to 86 and 88) and twenty unstarred questions (Nos. 8 to 27) were put down on the order paper. Starred question No. 87 was deleted from the list having been transferred to the list of questions for the 17th November, 1952.

Eighteen starred questions (Nos. 60 to 70, 73 to 78 and 84) were orally answered and supplementary questions were put on seventeen of them. Replies to the remaining questions (including starred questions Nos. 71 and 72 of which the questioner was absent) were laid on the Table of the House. Starred questions Nos. 65 and 84 were answered together as relating to the same subject.

2. Papers laid on the Table

The following papers were laid on the Table of the House:---

- A statement showing the objects on which the aviation share of the Petrol Tax Fund was expended during the year 1950-51.
- (2) A copy of the Summary of Proceedings of the Eleventh Session of the Indian Labour Conference held at New Delhi in August, 1951.

3. Government Bills introduced

- (1) The Indian Tariff (Fourth Amendment) Bill, 1952.
- (2) The Food Adulteration Bill, 1952.

146

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4. Government Bill-Motion for reference to Select Committee

Further discussion of the motion for reference of the Estate Duty Bill, 1952, to a Select Committee, moved on the 5th November, 1952, was resumed.

The discussion was not concluded.

(The House adjourned till 10-45 A.M. on Friday, the 7th November, 1952.)

M. N. KAUL, Secretary.

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147 GIPD-NS-818PS-6-11-52-750

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PARLIAMENTARY BULLETIN-PART I

November 7, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 7, 1952]

No. 70

1. Questions

Twenty-seven starred questions (Nos. 89-115) and seven unstarred questions (Nos. 28-34) were put down on the order paper. Twenty-two starred questions (Nos. 89-103 and 107-113) were orally answered and supplementary questions were put on twenty-one-of them. Replies to the remaining questions (including starred questions Nos. 104, 105 and 106, of which the questioners were absent) were laid on the Table of the House.

2. Papers laid on the Table

The following papers were laid on the table:-

- A copy of each of the following papers in accordance with sub-section (3) of Section 35 of the Industrial Finance Corporation Act, 1948:—
 - (i) Fourth Annual Report of the Board of Directors of the Industrial Finance Corporation of India on the working of the Corporation during the year ended the 30th
 - June, 1952; and
 - (ii) Statement showing the assets and liabilities of the Corporation at the close of the year and the Profit and Loss Account for the year.
- (2) A copy of the additional rule (No. 1A) to the Reserve Bank of India (Note Refund) Rules, 1935, under Section 28 of the Reserve Bank of India Act, 1934.
- (3) A copy of Notification No. 18/37/51-Ests, dated the 21st October, 1952, making certain further amendment in the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of Article 320 of the Constitution.

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3. Presentation of Report of Select Committee

Pandit Thakur Das Bhargava presented the Report of the Select Committee on the Indian Income-tax (Amendment) Bill, 1952.

4. Government Bill-Motion for reference to Select Committee

Further discussion of the motion for reference of the Estate Duty Bill, 1952, to a Select Committee moved on the 5th November, 1952, was continued.

The discussion was not concluded.

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(The House adjourned till 10-45 A.M. on Monday, the 10th November, 1952.)

M. N. KAUL, Secretary.

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PARLIAMENTARY BULLETIN-PART I

November 10, 1952

[BRIEF RECORD OF THE PROCEEDINGS OF THE SITTING OF THE HOUSE OF THE PEOPLE HELD ON NOVEMBER 10, 1952]

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1. Questions.

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Fifty eight starred questions (Nos. 116 to 173 and eighteen unstarred questions (Nos. 35 to 44 and 46 to 53) were put down on the order paper. Unstarred question No. 45 was deleted from the list having been transferred to the list of questions for the 19th November, 1952. The original notice of starred question No. 147 was received in Hindi.

Twenty-four starred questions (Nos. 116 to 131 and 133 to 140) were orally answered and supplementary questions were put on twenty-two of them. Replies to the remaining questions (including starred question No. 132 of which the questioner was absent) were laid on the Table of the House.

2. Leave of Absence.

- Shri M. K. Shivananjappa was granted leave of absence from all the sittings of the House during the Second Session, 1952.
- (2) Prof. C. P. Mathew was granted leave of absence with effect from the 10th November, 1952, till his return in December, 1952.

3. Extension of time for presentation of Report of the Committee of Privileges.

- The House adopted the motion for the extension of time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege upto Monday, the 1st December, 1952:--
 - Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M.P.

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150

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(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States.

4. Paper Laid on the Table.

Shri C. D. Deshmukh laid on the table a copy of Notification No. 73-Income-tax, dated the 5th November, 1952, in accordance with sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act, 1947 as amended by the Taxation on Income (Investigation Commission) Amendment Act, 1951.

5. Government Bills Introduced.

515

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- (1) The Khadi and other Handloom Industries (Development) Cess Bill, 1952.
- (2) The Indian Power Alcohol (Amendment) Bill, 1952.
- (3) The Industrial Finance Corporation (Amendment) Bill, 1952.
 - (4) The Punjab Municipal (Delhi Amendment) Bill, 1952.

6. Government Bill Referred to Select Committee.

The Estate Duty Bill, was referred to a Select Committee consisting of the following members with instructions to report by the last day of the first week of the next session:—

- 1. Shri M. Ananthasayanam Ayyangar.
- 2. Shri Khandubhai Kasanji Desai.
- 3, Shri Narahar Vishnu Gadgil.
- 4. Shri Dev Kanta Borooah.
- 5. Shri R. Venkataraman.
- 6. Shri Nityanand Kanungo.
- 7. Shri Feroze Gandhi.
- 8. Shri Tribhuan Narayan Singh.
- 9. Shri Basanta Kumar Das.
- 10. Shri Balwantrai Mehta.
- 11. Prof. Shriman Narayan Agarwal.
- 12. Shrimati Anasuyabai Kale.
- 13. Shri P. T. Chacko.
- 14. Shri N. Keshavaiengar.
- 15. Shri U. Srinivasa Malfiah.
- 16. Shri S. Sinha.
- 17. Shri C. D. Pande.

- 18. Shri Tek Chand.
- 19. Shri Harihar Nath Shastri.
- 20. Pandit Munishwar Dutt Upadhyay.
- 21. Shri Sadath Ali Khan.
- 22. Shri Radheshyam Ramkumar Morarka.
- 23. Shri Kamakhya Prasad Tripathi.
- 24. Shri N. C. Chatterjee.
- 25. Shri B. Ramachandra Reddi.
- 26. Shri K. A. Damodara Menon.
- 27. Shri K. S. Raghavachari.
- 28. Shri Tulsidas Kilachand.
- 29. His Highness Maharaja Sri Karni Singhji Bahadur of Bikaner.
- 30. Shri V. P. Nayar.
- 31. Shri Kamal Kumar Basu.
- 32. Dr. Lanka Sundaram.
- 33. Shri B. R. Bhagat.
- 34 Shri Mahavir Tyagi.
- 35. Shri C. D. Deshmukh.

(The House adjourned till 10-45 A.M. on Tuesday, the 11th November, 1952).

M. N. KAUL, Secy.

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PARLIAMENTARY BULLETIN-PART I

November 11, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 11, 1952]

No. 72

1. Questions.

Forty-six starred questions (Nos. 174-219) and twenty-seven unstarred questions (Nos. 54-80), were put down on the order paper. The original notice of unstarred question No. 70 was received in Hindi.

Twenty starred questions (Nos. 174—179, 182—191 and 194—197) were orally answered and supplementary questions were put on nineteen of them. Replies to the remaining questions (including starred questions Nos. 180, 181, 192 and 193 of which the questioners were absent) were laid on the Table of the House.

One short notice question regarding firing on Indian Villages by Pakistani Armed Police was also put down on the order paper. It was answered by the Prime Minister and supplementary questions were also put on it.

2. Adjournment Motion.

In view of the statement made by Prime Minister in reply to a short notice question on the subject, the adjournment motion tabled on the 5th November, 1952, by Shri Choithram Partabrai Gidwani regarding the firing by Pakistani Armed Police on Indian villages in Punjab on the night of November 1, 1952, was disallowed by the Speaker.

3. Papers Laid on the Table.

Shri Lal Bahadur laid on the table a copy of each of the following Rules in accordance with sub-section (3) of Section 52 of the Delhi Road Transport Authority Act, 1950:—

(i) The Delhi Road Transport Authority (Functions and Duties of the General Manager and Chief Accounts Officer) Rules, 1952.

153

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- (ii) The Delhi Road Transport Authority (Service of Notices and Orders) Rules, 1952.
- (iii) The Delhi Road Transport Authority (Valuation of Assets) Rules, 1952.

4. Government Bill Referred to Select Committee.

The Constitution (Second Amendment) Bill was referred to a Select Committee consisting of the following- members with instructions to report by the 22nd November. 1952:—

- 1. Shri M. Ananthasayanam Ayyangar.
- 2. Shri Bhawanji A. Khimji.
- 3. Shri Syamnandan Sahaya.
- 4. Shri Gajendra Prasad Sinha.
- 5. Shri K. L. More.
- 6. Pandit Lingaraj Misra.
- 7. Shri Rohini Kumar Chaudhuri.
- 8. Pandit Lakshmi Kanta Maitra.
- 9. Shri Mohanlal Saksena.
- 10. Shri N. M. Lingam.
- 11. Shri Udai Shankar Dube.
- 12. Choudhary Raghubir Singh.
- 13. Shri Nemi Chandra Kasliwal.
- 14. Shri Ranbir Singh Chaudhuri,
- 15. Shri Govind Hari Deshpande.
- 16. Sardar Amar Singh Saigal.
- 17. Shri Kotha Raghuramaiah.
- 18. Shri Krishnacharya Joshi.
- 19. Shri Liladhar Joshi.
- 20. Shri A. M. Thomas.
- 21. Shri C. R. Basapa.
 - 22. Shri C. Madhao Reddi.
 - 23. Shri Choithram Partabrai Gidwani.
 - 24. Shrimati Renu Chakravarty.
 - 25. Shri P. T. Punnoose.
 - 26. Shri Girraj Saran Singh.
 - 27. Dr. Manik Chand Jatav-vir.
 - 28. H. H. Maharaja Rajendra Narayan Singh Deo.

- 29. Shri N. R. M. Swamy.
- 30. Shri Radha Charan Sharma.
- 31. Shri Ranjit Singh.
- 32. Shri P. N. Rajabhoj.
- 33. Shri Awadheshwar Prasad Sinha.
- 34. Shri Shankar Shantaram More.
- 35. Shri B. S. Murthy.
- 36. Shri N. C. Chatterjee.
- 37. Dr. Syama Prashad Mookerjee.
- 38. Shri C. C. Biswas.

(The House adjourned till 10-45 A.M. on Wednesday, the 12th November, 1952).

M. N. KAUL, Secy.

PARLIAMENTARY BULLETIN—PART I November 12, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 12, 1952]

1. Questions.

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No. 73

Twenty-four starred questions (Nos. 220-241 and 243-244) and seven unstarred questions (Nos. 81-87) were put down on the order paper. Original notice of starred question No. 244 was received in Hindi.

Starred question No. 242 was deleted from the list, having been transferred to 19-11-52, for answer by the Minister of Food and Agriculture.

Eighteen starred questions (Nos. 220-226, 228-232 and 235-240) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including Nos. 227, 233 and 234, of which the questioners were absent) were laid on the Table of the House.

One short notice question regarding the latest position in Ceylon, in regard to persons of Indian descent there, was put down on the order paper. It was orally answered by the Prime Minister and no supplementaries were put on it.

2. Adjournment Motion.

The Speaker withheld his consent to the moving of an adjournment motion by Shri B. S. Murthy regarding the situation arising out of the fast unto death undertaken by Shri Potti Sriramulu to further the cause of speedy formation of the Andhra Province.

3. Government Bill Introduced.

The West Bengal Evacuee Property (Tripura Amendment) Bill, 1952.

156

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4. Government Bill Referred to Select Committee.

The Delimitation Commission Bill was referred to a Select Committee consisting of the following members with instructions to report by the 22nd November, 1952:—

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- 1. Shri M. Ananthasayanam Ayyangar.
- 2. Shri Bhawanji A. Khimji.
- 3. Shri Syamnandan Sahaya.
- 4. Shri Gajendra Prasad Sinha.
- 5. Shri K. L. More.
- 6. Pandit Lingaraj Misra.
- 7. Shri Rohini Kumar Chaudhuri.
- 8. Pandit Lakshmi Kanta Maitra.
- 9. Shri Mohanlal Saksena.
- 10. Shri N. M. Lingam.
- 11. Shri Udai Shankar Dube.
- 12. Choudhary Raghubir Singh.
- 13. Shri Nemi Chandra Kasliwal.
- 14. Shri Ranbir Singh Chaudhuri,
- 15. Shri Govind Hari Deshpande.
- 16. Sardar Amar Singh Saigal.
- 17. Shri Kotha Raghuramaiah.
- 18. Shri Krishnacharya Joshi.
- 19. Shri Liladhar Joshi.
- 20. Shri A. M. Thomas.
- 21. Shri C. R. Basapa.
- 22. Shri C. Madhao Reddi.
- 23. Shri Choithram Partabrai Gidwani.
- 24. Shrimati Renu Chakravartty.
- 25. Shri P. T. Punnoose.
- 26. Shri Girraj Saran Singh.
- 27. Dr. Manik Chand Jatav-vir.
- 28. H. H. Maharaja Rajendra Narayan Singh Dec.
- 29. Shri N. R. M. Swamy.
- 30. Shri Radha Charan Sharma.
- 31. Shri, Ranjit Singh.
- 32. Shri P. N. Rajabhoj.

- 33. Shri Awadheshwar Prasad Sinha.
- 34. Shri Shankar Shantaram More.
- 35. Shri B. S. Murthy.
- 36. Shri N. C. Chatterjee.
- 37. Dr. Syama Prasad Mookerjee.
- 38. Shri C. C. Biswas.

5. Government Bills Passed.

- (1) The Indian Patents and Designs (Amendment) Bill, 1952.
- (2) The Mysore High Court (Extension of Jurisdiction to Coorg) Bill, 1952.

6. Government Resolution.

D. P. Kermarkar Shri T. T. Krishnamachari moved the following Resolution:-

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), the House of the People hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry No. 35-T(1)/52, dated the 8th October, 1952, by which an export duty of Rs. 300 per flask of 75 lbs. was levied on mercury with effect from the date of the said notification".

The debate was not concluded.

(The House adjourned till 10-45 A.M. on Thursday, the 13th November, 1952).

M. N. KAUL, Secy.

PARLIAMENTARY BULLETIN—PART I November 13, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 13, 1952]

No. 74

1. Questions

Sixty-seven starred questions (Nos. 245 to 247, 247-A, 248 to 262, 262-A, 263 to 273, 273-A, 274 to 279, 279-A, 280 to 304 and 306 to 308) and eighteen unstarred questions (Nos. 88 to 104 and 104-A) were put down on the order paper. Starred question No. 305 was deleted having been transferred to the list of unstarred questions as No. 104-A.

Twenty-two starred questions (Nos. 245 to 247, 247-A, 248 to 253, 255 to 257, 259 to 262, 262-A, 263, 267, 273-A and 279-A) were orally answered and supplementary questions were put on all of them. Starred questions Nos. 247-A, 262-A, 273-A, and 279-A, were asked and answered together. Starred questions Nos. 256 and 267 were also answered together. Replies to the remaining questions (including starred questions Nos. 254 and 258 of which the questioners were absent) were laid on the Table of the House.

One short notice question relating to steamers, passing through Pakistan, and held up by mariners' strike, was answered by the Prime Minister. Supplementary questions were also asked thereon and answered.

2. Government Resolution

Further discussion of the following Resolution moved by Shri D. P. Karmarkar on the 12th November, 1952, was concluded and the Resolution was adopted by the House:---

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), the House of the

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People hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry No. 35-T(1)/52, dated the 8th October, 1952, by which an export duty of Rs. 300 per flask of 75 lbs. was levied on mercury with effect from the date of the said notification."

3. Government Bill under consideration

The Indian Tariff (Fourth Amendment) Bill, 1952.

(The House adjourned till 10-45 A.M. on Friday, the 14th November, 1952.)

Corrigendum

In Parliamentary Bulletin—Part I, dated the 12th November, 1952, in para. 6 under the heading "Government Resolution", for "Shri T. T. Krishnamachari", read "Shri D. P. Karmarkar".

M. N. KAUL,

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160

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PARLIAMENTARY BULLETIN-PART I

November 14, 1952.

[Brief record of the proceedings of the sitting of the House of the People held on November 14, 1952]

No. 75

1. Questions

Forty-four starred questions (Nos. 309-352) and twenty-three unstarred questions (Nos. 105-127) were put down on the order paper.

Twenty-five starred questions (Nos. 309—320, 322—331 and 333— 335) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (including starred questions Nos. 321 and 332 of which the questioners were absent) were laid on the Table of the House.

2. Adjournment Motions

(1) The Speaker ruled out of Order the notice of an adjournment motion by Shri Hirendra Nath Mukerjee regarding the situation arising out of the promulgation of Section 144 of the Criminal Procedure Code in and around Agartala in Tripura State.

(2) The Speaker withheld his consent to the moving of an adjournment motion by Shri Vishnu Ghanshyam Deshpande regarding the situation arising out of the election of *Sadar-i-Riyasat* by the Constituent Assembly of Jammu and Kashmir.

3. Government Bills introduced

(1) The Influx from Pakistan (Control) Repealing Bill, 1952.

(2) The Indian Lighthouse (Amendment) Bill, 1952.

4. Government Bill passed

Indian Tariff (Fourth Amendment) Bill, 1952.

(The House adjourned till 10-45 A.M. on Saturday, the 15th November, 1952.)

M. N. KAUL,

Secretary.

161

QIPD-NS- PS-14-11-52-750

PARLIAMENTARY BULLETIN—PART I November 15, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 15, 1952]

No. 76

1. Government Bills introduced

(1) The Rehabilitation Finance Administration (Amendment) Bill, 1952.

(2) The Telegraph Wires (Unlawful possession) Amendment Bill, 1952.

(3) The Iron and Steel Companies Amalgamation Bill, 1952.

(4) The Durgah Khawaja Saheb Bill, 1952.

(5) The Manipur Court-fees (Amendment and Validation) Bill, 1952.

2. Motion regarding the situation arising out of migrations between Pakistan and India

Shri Jawaharlal Nehru moved the following motion: --

"That the situation arising out of the migrations between Pakistan and India be taken into consideration."

Amendments were moved by the following members:-

- (1) Shri Vishnu Ghanshyam Deshpande.
- (2) Shri Tridib Kumar Chaudhuri.
- (3) Shri Sarangadhar Das.
- (4) Shri Hirendra Nath Mukherjee.
- (5) Shri P. N. Rajabhoj.
- (6) H. H. Maharaja Rajendra Narayan Singh Deo.
- (7) Sardar Hukam Singh.
- (8) Sardar Amar Singh Saigal.
- (9) Babu Ram Narayan Singh.
- (10) Shri V. Boovaraghasamy.
- (11) Shri Bahadur Singh.

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The following members took part in the debate :---

- (1) Dr. Syama Prasad Mookerjee.
- (2) Shri Arun Chandra Guha.
- (3) Shri Hirendra Nath Mukherjee.
- (4) Shrimati Sushama Sen.
- (5) Lala Achint Ram.
- (6) Shrimati Sucheta Kripalani.
- (7) Pandit Lakshmi Kanta Maitra.
- (8) Shrimati Renu Chakravartty.
- (9) Shri N. C. Chatterjee.
- (10) Dr. N. B. Khare.

Shri Jawaharlal Nehru replied to the debate.

The following amendment by Sardar Amar Singh Saigal was adopted and all other amendments were negatived by the House:--

- 'That at the end of the motion, the following be added, namely:—
 - "and having considered the same, this House approves all the steps taken so far in the matter." '

The motion, as amended, was adopted by the House as follows:--

"That the situation arising out of the migrations between Pakistan and India be taken into consideration and having considered the same, this House approves all the steps taken so far in the matter."

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(The House adjourned till 10-45 A.M. on Monday, the 17th November, 1952.)

M. N. KAUL,

Secretary.

163

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PARLIAMENTARY BULLETIN-PART I

November 17, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 17, 1952]

No. 77

1. Questions

Thirty-one starred questions (Nos. 353-358, 360-377, 379-382 and 385-387) and eight unstarred questions (Nos. 128-135) were put down on the order paper. Original notice of starred question No. 356 was received in Hindi. Starred question No. 359 was withdrawn by the Member. Starred question No. 383 was transferred to 24th November, 1952, for answer by the Minister of Food and Agriculture. Starred questions Nos. 378 and 384 were deleted from the list. Twenty-four starred questions (Nos. 353-358, 360-361, 363-367, 370-377 and 379-381) were orally answered and supplementary questions were put on all of them except No. 356. Replies to the remaining questions (including Nos. 362, 368 and 369, of which the questioners were absent) were laid on the Table of the House.

2. Food Situation

Shri Rafi Ahmed Kidwai moved the following motion:-

"That the food situation be taken into consideration."

Amendments were moved by the following members:---

- (1) Dr. Lanka Sundaram
- (2) Shri Sivamurthi Swami
- (3) Sardar Amar Singh Saigal
- (4) Shri Ganesh Sadashiv Altekar.

The following members took part in the debate:-

- (1) Shri Jawaharlal Nehru
- (2) Sardar Lal Singh

[P.T.O

164

- (3) Shri Kotha Raghuramaiah
- (4) Shri Kadiyala Gopala Rao
- (5) Shri Tribhuan Narayan Singh
- (6) Shri K. Kelappan
- (7) Shri Khandubhai Kasanji Desai
- (8) Dr. Lanka Sundaram
- (9) Shri Radhelal Vyas
- (10) Shri Tulsidas Kilachand
- (11) Shri C. D. Deshmukh
- (12) Dr. A. Krishnaswami
- (13) Shri Upendranath Barman (Speech unfinished).

The debate was not concluded.

(The House adjourned till 10-45 A.M. on Tuesday, the 18th November, 1952.)

M. N. KAUL, Secretary.

GIPD-LAD-876 P. S.-17-11-52-750

PARLIAMENTARY BULLETIN-PART I

November 18, 1952

[Brief record of the proceedings of the sitting of the House of the People held on November 18, 1952]

No. 78

1. Questions

Seventy Starred questions (Nos. 388 to 391, 393 to 396, 398 to 402, 404 to 437, 439 to 443, 445 to 455, 457 to 462 and 48) and twenty-one unstarred questions (Nos. 136 to 155 and 155-A) were put down on the order paper. Starred question No. 392 was postponed to the 26th November, 1952. Starred questions Nos. 397 and 456 were transferred to the list of questions for 28th November, 1952. Starred questions Nos. 403, 438 and 444 were deleted from the list. Original notice of starred question No. 460 was received in Hindi.

Twenty-two Starred questions (Nos. 388 to 391, 393 to 396, 400 to 402. 404, 406, 407 and 409 to 416) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 398, 399, 405 and 408 of which the questioners were absent) were laid on the Table of the House.

Three short notice questions regarding (i) Labour strike in Hatti Gold Mines, (ii) Encroachments in Tripura by Pakistanis and (iii) Headship of Jammu and Kashmir State were also put down on the order paper. The first question was answered by the Minister of Labour and the remaining two questions were answered by the Prime Minister. Supplementary questions were asked and answered in respect of the first and third questions.

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2. Committee on Petitions

The Speaker announced that he had appointed the following members on the Committee on Petitions:---

- (1) Pandit Thakur Das Bhargava
- (2) Shrimati Renu Chakravartty
- (3) Shri Asim Krishna Dutt
- (4) Prof. C. P. Mathew
- (5) Shri P. N. Rajabhoj.

3. Government Bill withdrawn

The Industrial Finance Corporation (Amendment) Bill, 1952.

4. Government Bills introduced

- (1) The Industrial Finance Corporation (Amendment) Bill, 1952.
- (2) The Press and Registration of Books (Amendment) Bill, 1952.

5. Presentation of Report of Select Committee

Shri M. Ananthasayanam Ayyangar presented the Report of the Select Committee on the Constitution (Second Amendment) Bill, 1952.

6. Food Situation

Further debate on the following motion moved by Shri Rafi Ahmad Kidwai on the 17th November 1952, was resumed:—

"That the food situation be taken into consideration."

Amendments were moved by the following:---

- (1) Shri Rohini Kumar Chaudhuri
- (2) Shri K. Ananda Nambiar
- (3) Shri K. S. Raghavachari.

The following members took part in the debate:-

- (1) Shri Upendranath Barman
- (2) Shri Jawaharlal Nehru
- (3) Shri Ghamandi Lal Bansal
- (4) Shri B. Ramachandra Reddi
- (5) Kumari Annie Mascarene
- (6) Shri M. Ananthasayanam Ayyangar
- (7) Shri K. A. Damodara Menon

- (8) Shri Narahar Vishnu Gadgil
- (9) Shri K. Ananda Nambiar
- (10) Shri Purushottamdas Tandon.

Shri Rafi Ahmed Kidwai replied to the debate.

The amendments moved by Dr. Lanka Sundaram and Sardar Amar Singh Saigal on the 17th November, 1952, were withdrawn by leave of the House.

The following amendment moved by Shri Ganesh Sadashiv Altekar on the 17th November, 1952, was adopted and all other amendments moved on the 17th and the 18th November, 1952, were negatived by the House:—

"That at the end of the motion, the following be added, namely:---

"and having considered the same, this House approves of the policy of Government regarding general control of food grains and welcomes the desire of Government to adjust the same to suit local or temporary conditions without prejudice to the basic objectives."'

The motion, as amended, was adopted by the House as follows:-

"That the food situation be taken into consideration and having considered the same, this House approves of the policy of Government regarding general control of food grains and welcomes the desire of Government to adjust the same to suit local or temporary conditions without prejudice to the basic objectives."

(The House adjourned till 10-45 A.M. on Wednesday, the 19th November, 1952.)

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M. N. KAUL,

Secretary.

GIPD-LAD-880 P S.-18-11-52-750

PARLIAMENTARY BULLETIN-PART I

November 19, 1952

Brief record of the proceedings of the sitting of the House of the People held on November 19, 1952.]

No. 79

1. Questions

: :

Thirty-six started questions (Nos. 463-495 and 497-499) and twenty-three unstarted questions (Nos. 156-178) were put down on the order paper. Started question No. 496 was deleted from the list having been transferred to the list of questions for the 25th November, 1952. Original notice of started question No. 498 was received in Hindi.

Twenty-seven starred questions (Nos. 463–473, 475–477 and 479– 491) were orally answered and supplementary questions were put on twenty-four of them. Replies to the remaining questions (including starred questions Nos. 474 and 478 of which the questioners were absent) were laid on the Table of the House. Starred questions Nos. 470 and 490 were answered to-gether as relating to the same subject.

2. Statement by Prime Minister

The Prime Minister made a statement regarding the Commónwealth Economic Conference.

3. Government Bill under consideration

The Sugar (Temporary Additional Excise Duty) Bill, 1952.

(The House adjourned till 10-45 A.M. on Thursday, the 20th November, 1952.)

M N. KAUL.

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Secretary.

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PARLIAMENTARY BULLETIN-PART I

November 20, 1952

[Brief record of proceedings]

No. 80

1. Questions

Thirty starred questions (Nos. 500-526 and 528-530) and six ' unstarred questions (Nos. 179-184) were put down on the order paper. Starred question No. 527 was deleted from the list having been transferred to 27th November 1952 for answer by the Minister of Food and Agriculture.

Twenty-six starred questions (Nos. 500-511, 513-519, 521-524, 526 and 528-529) were orally answered and supplementary questions were put on twenty-three of them. Replies to the remaining questions (including Nos. 512, 520 and 525. of which the questioners were absent) were laid on the Table of the House.

2. Government Bill Introduced

The Indian Merchant Shipping (Amendment) Bill, 1952.

3. Government Bill Passed

The Sugar (Temporary Additional Excise Duty) Bill, 1952.

4. Government Bill Under Consideration

The Forward Contracts (Regulation) Bill, 1952, as reported by the Select Committee.

(The House adjourned till 10-45 A.M. on Friday, the 21st November, 1952.)

M. N. KAUL, Secretary.

170

GIPD-LAD-691 F. 5-20-11-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

November 21, 1952

No. 81

1. Questions

1

Fifty Starred Questions (Nos. 531 to 563, 565 to 577 and 579 to 582) and sixteen unstarred questions (Nos. 185 to 200) were put down on the order paper. Starred questions Nos. 564 and 578 were deleted from the list having been transferred to the lists of questions for the 3rd December, and 25th November, 1952 respectively. The original notices of starred question No. 561 and unstarred questions Nos. 195 and 199 were received in Hindi.

Nineteen starred questions (Nos. 531 to 541, 543, 544 to 547 and 551 to 553) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions (including starred questions Nos. 542 and 548 to 550 of which the questioners were absent) were laid on the Table.

2. Statement by Prime Minister

The Prime Minister made a statement in regard to the Korean issue before the United Nations.

3. Statement by Minister of Revenue and Expenditure

The Minister of Revenue and Expenditure made a statement correcting a statement made by the Minister of Finance on the 10th November, 1952, regarding the Estate Duty Bill.

4. Government Bill Introduced

The Reserve Bank of India (Amendment and Miscellaneous Provisions) Bill, 1952.

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5. Extension of time for presentation of Report of Select Committee

The House adopted the motion for the extension of time for the presentation of the Report of the Select Committee on the Delimitation Commission Bill, 1952, till the 28th November, 1952.

6. Government Bill under consideration

The Forward Contracts (Regulation) Bill, 1952, as reported by the Select Committee.

(The House adjourned till 10-45 A.M. on Monday, the 24th November, 1952.)

M. N. KAUL,

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Secretary.

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PARLIAMENTARY BULLETIN-PART I

[BRIEF RECORD OF PROCEEDINGS]

November 24, 1952

No. 82

1. Questions

Forty-one starred questions (Nos. 583-623) and twenty seven unstarred questions (Nos. 201-227) were put down on the order paper.

Twenty-three starred questions (Nos. 583-591, 593-597, 599-606 and 608) were orally answered and supplementary questions were put on twenty-two of them. Replies to the remaining questions (including starred questions Nos. 592 and 598 of which the questioners were absent) were laid on the Table of the House. Starred questions Nos. 603 and 608 were answered together as relating to the same subject.

2. Statement by Minister of Food and Agriculture

The Minister of Food and Agriculture made a statement regarding certain changes in the systems of procurement and distribution of foodgrains in West Bengal and Mysore.

3. Government Bill Passed

The Forward Contracts (Regulation) Bill, 1952.

4. Government Bill Under Consideration

The Indian Power Alcohol (Amendment) Bill, 1952.

(The House adjourned till 10-45 A.M. on Tuesday, the 25th November, 1952.)

> M. N. KAUL, Secretary.

173

GIPD-LAD-NS-004 P.S.-24-11-52-700

PARLIAMENTARY BULLETIN-PART I

November 25, 1952

[Brief record of proceedings]

No. 83

1. Questions

Forty-four starred questions (Nos. 624—666 and 668) and seven unstarred questions (Nos. 228 and 230—235) were put down on the order paper. Starred question No. 667 and unstarred question No. 229 were deleted from the list. Original notice of starred question No. 660 was received in Hindi.

Twenty-seven starred questions (Nos. 624-631, 634-646 and 648-653) were orally answered and supplementary questions were put on all of them except No. 635. Replies to the remaining questions (including Nos. 632, 633 and 647, of which the questioners were absent) were laid on the Table of the House.

2. Papers laid on the Table

Shri Mahavir Tyagi laid on the Table a copy of each of the following notifications in accordance with Section 38 of the Central Excises and Salt Act, 1944, namely:—

- (1) Central Excise Notification No. 12, dated the 19th July, 1952.
- (2) Central Excise Notification No. 13, dated the 2nd August, 1952.
- (3) Central Excise Notification No. 14, dated the 2nd August, 1952.
- (4) Central Excise Notification No. 15, dated the 9th August, 1952.
- (5) Central Excise Notification No. 16, dated the 9th August, 1952.
- (6) Central Excise Notification No. 17, dated the 9th August, 1952.

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- (7) Central Excise Notification No. 18, dated the 9th August, 1952.
- (8) Central Excise Notification No. 19, dated the 16th August, 1952.
- (9) Central Excise Notification No. 21, dated the 27th September, 1952.
- (10) Central Excise Notification No. 22, dated the 4th October, 1952.
- (11) Central Excise Notification No. 23, dated the 6th October, 1952.
- (12) Central Excise Notification No. 24, dated the 18th October, 1952.

3. Government Bill passed

The Indian Power Alcohol (Amendment) Bill, 1952.

4. Government Bill under consideration

The Industrial Finance Corporation (Amendment) Bill, 1952.

5. Message from the Council of States

Secretary reported the following message received from the Secretary of the Council of States:--

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Bill further to amend the Indian Tariff Act, 1934. which was passed by the House of the People at its sitting held on the 14th November, 1952, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

(The House adjourned till 10-45 A.M. on Wednesday, the 26th November, 1952.)

M. N. KAUL,

Secretary.

175

GIPD-LAD-910 PS-25-11-52-700

PARLIAMENTARY BULLETIN-PART I

November 26, 1952

[Brief record of proceedings]

No. 84

1. Questions

Seventy-seven starred questions (Nos. 669 to 682, 684 to 745 and 392 postponed from the 18th November, 1952) and twenty-four unstarred questions (Nos. 236 to 259) were put down on the order paper. Starred question No. 683 was deleted from the list having been transferred to the list of questions for the 3rd December, 1952. The Original Notices of starred questions Nos. 710 and 732 and unstarred questions Nos. 237, 238 and 250 were received in Hindi.

Twenty-four starred questions (Nos. 669 to 680, 684 to 693, 696 and 698) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including starred questions Nos. 681, 682, 694, 695 and 697 of which the questioners were absent) were laid on the Table of the House.

One short notice question regarding closure of tea gardens in Assam and West Bengal addressed to the Minister of Commerce and Industry was also put down on the order paper. Supplementary questions were asked thereon and answered.

2. Papers laid on the table

Shri T. T. Krishnamachari laid on the table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:—

- (i) Report of the Tariff Commission on the review of retention prices of tinplate produced by the Tinplate Company of India, limited;
 - (ii) Ministry of Commerce and Industry Resolution No. SC(A)-2(92)/52, dated the 12th November, 1952;

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- (iii) Report of the Tariff Commission on the fair ratio between the ordinary shares of the Steel Corporation of Bengal, Limited, and the Indian Iron and Steel Company, Limited; and
- (iv) Iron and Steel Companies Amalgamation Ordinance, 1952
 (No. VIII of 1952), dated the 29th October, 1952.

3. Government Bill-consideration Adjourned

Consideration of the Industrial Finance Corporation (Amendment) Bill, 1952, was adjourned till Tuesday, the 2nd December, 1952.

4. Government Bill-motion for Reference to Select Committee

Motion for reference of the Food Adulteration Bill, 1952, to a Select Committee was moved.

Amendments for circulation of the Bill for eliciting opinion was moved by Shri V. Veeraswamy.

(The House adjourned till 10-45 A.M. on Thursday, the 27th November, 1952.)

M. N. KAUL,

Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief Record of Proceedings]

November 27, 1952.

No. 85

1. Questions

Thirty-seven starred questions (Nos. 746—782) and thirty unstarred questions (Nos. 260 and 262—290) were put down on the order paper. Unstarred question No. 261 was deleted from the list having been transferred to the list of questions for the 2nd December, 1952. Original notice of unstarred question No. 288 was received in Hindi.

Twenty-six starred questions (Nos. 746-771) were orally answered and supplementary questions were put on twenty-five of them. Replies to the remaining questions were laid on the Table of the House.

2. Government Bill introduced

The Cinematograph (Amendment) Bill, 1952.

3. Statement by Prime Minister

The Prime Minister made a statement regarding certain matters connected with the Industrial Finance Corporation (Amendment) Bill.

4. Government Bill referred to Select Committee

The Amendment moved by Shri V. Veeraswamy, for the circulation of the Food Adulteration Bill, 1952, for eliciting public opinion thereon was negatived by the House and the Bill was referred to a

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Select Committee consisting of the following members with instructions to report by the last day of the first week of the next Session —

- 1. Shri Santosh Kumar Dutta.
- 2. Shri Lokenath Mishra.
- 3. Dr. Ram Subhag Singh.
- 4. Shri Kailash Pati Sinha.
- 5. Shri Hira Singh Chinaria.
- 6. Shri Amarnath Vidyalankar.
- 7. Shri Bheeka Bhai.
- 8. Sardar Raj Bhanu Singh Tewari.
- 9. Shri K. G. Deshmukh.
- 10. Shri Vaijanath Mahodaya.
- 11. Shri T. Madiah Gowda.
- 12. Shri Halaharvi Sitarama Reddy.
- 13. Shri K. Periaswami Gounder.
- 14. Shri Maneklal Maganlal Gandhi.
- 15. Shri Rajaram Giridharlal Dubey.
- 16. Shri Hoti Lal Agarwal.
- 17. Shri Biswa Nath Roy.
- 18. Shrimati Uma Nehru.
- 19. Shri Narayan Sadoba Kajrolkar.
- 20. Shri C. R. Narasimhan.
- 21. Shri R. V. Dhulekar.
- 22. Dr. Endubhai B. Amin.
- 23. Sardar Lal Singh.
- 24. Shri K. Kelappan.
- 25. Dr. Ch. V. Rama Rao.
- 26. Shri Tridib Kumar Chaudhuri,
- 27. Shrimati Sucheta Kripalani.
- 28. Shrimati Indira A. Maydeo.
- 29. Shri Hirendranath Mukerjee.
- 30. Shri Shankar Shantaram More.
- 31. Dr. Panjabrao S. Deshmukh.
- 32. Shrimati M. Chandrasekhar.
- 33. Rajkumari Amrit Kaur

(Chairman).

5. Government Bill passed

The West Bengal Evacuee Property (Tripura Amendment) Bill, 1952.

6. Government Bill under consideration

The Influx from Pakistan (Control) Repealing Bill, 1952.

(The House adjourned till 10-45 A.M. on Friday, the 28th November, 1952.)

Corrigendum

In Parliamentary Bulletin—Part I, No. 83, dated the 25th November, 1952, in para. 3 under the heading 'Government Bill passed' for the figures "71952" read the figures "1952".

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

November 28, 1952

[Brief record of proceedings]

No. 86

1. Questions

Thirty-eight starred questions (Nos. 783-820) and eight unstarred questions (Nos. 291-298) were put down on the order paper. Nineteen starred questions (Nos. 783-788, 790-795 and 798-804) were orally answered and supplementary questions were put on all of them except No. 800. Replies to the remaining questions (including starred questions Nos. 789, 796 and 797, of which the questioners were absent) were laid on the Table of the House.

2. Leave of Absence

Shrimati Vijaya Lakshmi Pandit and Shri B. Shiva Rao were granted leave of absence from all the sittings of the House during the Second Session, 1952.

3. Extension of time for presentation of Report of the Committee of Privileges

The House adopted the motion for the extension of time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege upto Friday, the 12th December, 1952:—

- (i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarayan Sinha, M. P.
- (ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States.

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4. Extension of time for presentation of Report of Select Committee

The House adopted the motion for the extension of time for the presentation of the Report of the Select Committee on the Delimitation Commission Bill, 1952, till the 5th December, 1952.

5. Private Members' Resolutions

Sardar Hukam Singh moved the following Resolution:-

- "This House is of opinion that Government should take steps to investigate into the wealth, fortune or property, whether held in his own name or of any member or members of his family, jointly or severally, of any person who---
- (a) holds an office under the Constitution; or
- (b) is a responsible officer of the Government of India or of any State in India; and in particular, is authorised to place contracts. issue licences, collect revenues or taxes or control the procurement, storage, distribution, movement or sale of any commodity;

and in particular, any person who is about to relinquish his post or office or retire from Government service;

and for this purpose appoint a Commission which should be authorised to call for any witness or document and make a thorough investigation into all the possessions of such an officer.

This House is further of opinion that if as a result of such an investigation any officer is found to be owning, or holding, or to have accumulated any property, which in the opinion of the Investigation Commission is substantially in excess of what could be accumulated by an honest and upright officer, the matter should be reported to this House which will after such further consideration take such action as it deems just and necessary in each case."

Amendments were moved by-

- (1) Shri Shree Narayan Das.
- (2) Shri K. S. Raghavachari.
- (3) Dr. Ram Subhag Singh.
- (4) Shri Shankar Rao Telkikar.
- (5) Shri Hanamantrao Ganeshrao Vaishnav.
- (6) Shri K. Subrahmanyam.
- (7) Shri Choithram Partabrai Gidwani.

- (8) Shri Sinhasan Singh.
- (9) Shri Nageshwar Prasad Sinha.
- (10) Shri Bhagwat Jha Azad.
- (11) Shri N. Sreekantan Nair.
- (12) Shri N. Somana.
- (13) Dr. M. V. Gangadhara Siva.
- (14) Shri P. T. Punnoose.

The following members took part in the debate:----

- (1) Shri Shankar Rao Telkikar.
- (2) Shri Sarangadhar Das.
- (3) Shri Bhagwat Jha Azad.
- (4) Shri Kotha Raghuramaiah.
- (5) Shri K. Ananda Nambiar.
- (6) Shri N. V. Gadgil.
- (7) Shri K. S. Raghavachari.
- (8) Shri Shree Narayan Das.
- (9) Shri Kanhu Ram Deogam.
- (10) Dr. N. M. Jaisoorya.
- (11) Shri R. Velayudhan.
- (12) Shri Suriya Prashad.
- (13) Shrimati Uma Nehru.
- (14) Pandit Algu Rai Shastri.

The debate was not concluded.

6. Messages from the Council of States

Secretary reported the following four messages from the Secretary of the Council of States:--

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States. I am directed to inform the House of the People that the Council of States, at its sitting held on the 26th November, 1952, agreed without any amendment to the Indian Coconut Committee (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 5th November. 1952."

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- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States. I am directed to inform the House of the People that the Council of States. at its sitting held on the 26th November. 1952, agreed without amendment to the Indian Oilseeds Committee (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 5th November, 1952."
- (3) "In accordance with the provisions of Rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 27th November, 1952, agreed without any amendment to the Code of Civil Procedure (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 5th November, 1952." and
- (4) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I'am directed to inform the House of the People that the Council of States. at its sitting held on the 27th November, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at its sitting held on the 12th November, 1952. namely:—
 - 1. The Indian Patents and Designs (Amendment) Bill, 1952.
 - 2. The Mysore High Court (Extension of Jurisdiction to Coorg) Bill, 1952."

(The House adjourned till 10-45 A.M. on Tuesday, the 2nd December, 1952.)

M. N. KAUL,

Secretary.

84

GIPD-LAD-NS- 1PS-29-11-52-700

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PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 2, 1952

No. 87

1. Oath or Affirmation

One member took oath in Hindi.

2. Questions

Fifty starred questions (Nos. 821 to 856, 858 to 862, 864 to 886 and 868 to 873) and sixteen unstarred questions (Nos. 299 to 314) were put down on the order paper. Starred questions Nos. 857 and 863 were deleted from the list. Starred question No. 867 was transferred to the list of questions for the 8th December, 1952. Original notice of starred question No. 845 was received in Hindi.

Fifteen starred questions (Nos. 821 to 834 and 836) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred question No. 835 of which the questioner was absent) were laid on the Table of the House.

One short notice question regarding the transfer of seven Goan political prisoners to Portuguese West Africa was also put down on the order paper. It was answered by the Prime Minister. Supplementary questions were asked thereon and answered.

3. Leave of Absence

Shri Raj Chandra Sen was granted leave of absence from all the sittings of the House during the Second Session, 1952.

4. Government Bill under consideration

The Industrial Finance Corporation (Amendment) Bill, 1952.

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5. Message from the Council of States

Secretary reported the following message from the Secretary of the Council of States:-

"In accordance with provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Bill to provide for the levy and collection for a temporary period of an additional duty of excise on sugar, which was passed by the House of the People at its sitting held on the 20th November, 1952, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

(The House adjourned till 10-45 A.M. on Wednesday, the 3rd December, 1952.)

M. N. KAUL, Secretary.

PARLIAMENTARY BULLETIN-PART i

December 3, 1952

[Brief record of proceedings]

No. 88

1. Questions

Thirty-three starred questions (Nos. 874-906) and twenty-three unstarred questions (Nos. 315-337) were put down on the order paper.

Fourteen starred questions (Nos. 874—886 and 888) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred question No. 887 of which the questioner was absent) were laid on the Table of the House.

One short notice question regarding failure of Monsoon in Rayalaseema was also put down on the order paper. It was answered by the Deputy Minister of Food and Agriculture. Supplementary questions were also asked thereon and answered.

2. Adjournment Motion

The Deputy Speaker disallowed the notice of an adjournment motion by Shri Umashanker Muljibhai Trivedi on the ground that it was not received in time.

3. Leave of Absence

Shri Shantilal Girdharlal Parikh was granted leave of absence from all the sittings of the House during the Second Session, 1952.

[P.T.O.

187

4. Government Bill under consideration

Industrial Finance Corporation (Amendment) Bill, 1952 Amendment for reference of the Bill to a Select Committee moved by Shri M. S. Gurupadaswamy on the 25th November, 1952, was negatived and the motion for consideration of the Bill was adopted by the House.

(The House adjourned till 10-45 A.M. on Thursday, the 4th December, 1952.)

M. N. KAUL,

Secretary.

(IPD-LAD N8-939 PS-3-12-52-700

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PARLIAMENTARY BULLETIN-PART I

December 4, 1952

[Brief record of proceedings]

53.00

No. 89

1. Questions

Thirty-one starred questions (Nos. 907—937) and eight unstarred questions (Nos. 338—345) were put down on the order paper. Original notice of starred question No. 937 was received in Hindi. Thirteen starred questions (Nos. 907—919) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions were laid on the Table of the House.

2. Adjournment motions

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The Deputy Speaker disallowed two adjournment motions on the following subjects by Shri Umashanker Muljhibhai Trivedi and Dr. Syama Prasad Mookerjee, respectively:—

- (i) Adjournment Motion regarding the restriction on free entry of Indian nationals in Jammu.
- (ii) Adjournment motion regarding the situation arising out of the movement in Jammu and the measures adopted by the authorities in connection therewith.

3. Leave of Absence

Shri Pannalal R. Kaushik was granted leave of absence from all the sitting of the House during the Second Session, 1952.

4. Statement regarding supplementary demands for Grants for 1952-53

Shri Mahavir Tyagi presented a Statement showing Supplementary Demands for Grants for expenditure of Central Government (excluding Railways) for the year 1952-53.

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5. Paper laid on the Table

Shri Mahavir Tyagi laid on the Table a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 30th June, 1952, in accordance with sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948.

6. Government Bill under consideration

The Industrial Finance Corporation (Amendment) Bill, 1952.

(The House adjourned till 10-45 A.M. on Friday, the 5th December, 1952.)

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M. N. KAUL,

Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 5, 1952

No. 90

1. Questions

Thirty-two starred questions (Nos. 938 to 965 and 267 to 970) and twenty-four unstarred questions (Nos. 346 to 369) were put down on the order paper. Starred question No. 966 and unstarred question No. 370 were deleted from the list having been transferred to the list of questions for the 16th December, 1952. Original notices of starred questions Nos. 951 and 952 were received in Hindi.

Eight starred quetions (Nos. 938 to 945) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions were laid on the Table of the House.

2. Leave of Absence

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Shri Kanayalal Nanabhai Desai and Shri A. K. Gopalan were granted leave of absence from all the sittings of the House during the Second Session, 1952.

3. Messages from the Council of States

Secretary reported the following two messages from the Secretary of the Council of States:--

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 3rd December, 1952, agreed without any amendment to the Forward Contracts (Regulation) Bill, 1952, which was passed by the House of the People at its sitting held on the 24th November, 1952."

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(2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 3rd December, 1952, agreed without any amendment to the Indian Power Alcohol (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 25th November, 1952."

4. Papers laid on the Table

Shri Swaran Singh laid on the table a copy of each of the following Notifications under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952:—

- (i) Notification No. 9585-WII/52, dated the 25th November, 1952; and
- (ii) Notification No. 9586-WII/52, dated the 26th November.¹ 1952.

5. Government Bill passed

The Industrial Finance Corporation (Amendment) Bill, 1952.

6. Presentation of report of Select Committee

Shri C. C. Biswas presented the Report of the Select Committee on the Delimitation Commissions Bill, 1952.

7: Government Bill under consideration

The Influx from Pakistan (Control) Repealing Bill, 1952.

(The House adjourned till 1045 A.M. on Saturday, the 6th December, 1952.)

M. N. KAUL,

Secretary.

GIPD-LADNS-946 PS-5-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 6, 1952

No. 91

1. Question's

Twenty-one starred questions (Nos. 971-991) and thirty-nine unstarred questions (Nos. 371-409) were put down on the order paper. Starred question No. 976 was not put. Original notice of unstarred question No. 387 was received in Hindi.

Nineteen starred questions (Nos. 971-975, 977-983 and 985-991) were orally answered and supplementary questions were put on eighteen of them. Replies to the remaining questions (including starred question No. 984 of which the questioner was absent) were laid on the Table of the House.

2. Adjournment Motions

(1) In view of the assurance given by the Minister for Education that he will be prepared to answer a short notice question on the subject on the 8th December, 1952, the Deputy Speaker observed that it was not necessary to pursue the adjournment motion by Shri N. Sreekantan Nair regarding the situation arising on account of the racial discrimination against the students and the staff of the Nirmala College, Delhi, by the American authorities of the College.

(2) The adjournment motion by Shrimati Renu Chakravartty regarding the eviction-notices served on the refugees in the Bandhabnagar Colony in West Bengal was held over till the 8th December, 1952.

(3) The adjournment motion by Kumari Annie Mascarene, Shri V. Munishwamy, Avl. Thirukuralar, Shri V. Veeraswamy and Shri K. Ananda Nambiar regarding the havoc caused by the cyclonic storm on the 30th November, 1952, in Tamil-Nad area was held over till the 9th December, 1952.

3. Papers laid on the Table

Shri O. V. Alagesan laid on the table a copy each of the following papers under sub-section (3) of Section 38 of the Delhi Road Transport Authority Act, 1950:--

(i) Balance Sheet of the Delhi Road Transport Authority for the year 1950-51 together with details of its capital,

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- (ii) Profit and Loss Account of the Delhi Road Transport Authority for the year 1950-51,
- (iii) Financial Review by the General Manager, Delhi Transport Service on the accounts for the year 1950-51, and
- (iv) Audit Report on the Annual Accounts of the Delhi Road Transport Authority for the year 1950-51 together with the reply of the General Manager, Delhi Transport Service and the Supplementary Report of the Accountant General, Food, Rehabilitation and Supply.

4. Government Bill passed

The Influx from Pakistan (Control) Repealing, Bill, 1952.

5. Government Bill under consideration

The Iron and Steel Companies Amalgamation Bill, 1952.

(The House adjourned till 10-45 м.м. on Monday the 8th December, 1952.)

194

M N. KAUL, Secretary.

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PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 8, 1952

No. 92

1. Questions

Twenty-seven starred questions (Nos. 992-1000 and 1002-1019) and twenty unstarred questions (Nos. 410, 411 and 413-430) were put down on the order paper. Starred question No. 1001 and unstarred question No. 412 were deleted from the list.

Fourteen starred questions (Nos. 992, 995-1000 and 1002-1008) were orally answered and supplementary questions were put on all of them except No. 1008. Replies to the remaining questions (including starred questions Nos. 993, 994 of which the questioner was absent) were laid on the Table of the House.

One short notice question regarding strike in Nirmala College, Delhi, was also put down on the order paper. It was answered by the Deputy Minister of Natural Resources and Scientific Research and supplementary questions were also put on it.

2. Adjournment motions

(1) In view of the statement made by the Minister of Rehabilitation, the Deputy Speaker disallowed the adjournment motion given notice of by Shrimati Renu Chakravartty on the 6th December, 1952, regarding the eviction-notices served on the refugees in the Bandabhnagar Colony in West Bengal.

(2) After the statement made by the Prime Minister, the Deputy Speaker disallowed an adjournment motion by Dr. Ch. V. Rama Rao, regarding the situation arising out of the grave condition of Shri Putti Sriramulu who was reported to be on fast for the formation of the Andhra State.

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3. Paper laid on the Table

Shri Jawaharlal Nehru laid on the table a copy of the First Five Year Plan

4. Motion for election to Committees and programme of dates for elections thereto

Motions for election of members to the Committees, detailed below, were moved and adopted. The Deputy Speaker announced the following programme of dates for elections to the Committees:—

No. of Members	nomination withdrawal ele (upto 12 Noon) (upto 12 Noon) nea (from 1	ate of ction if cessary o-30 a.m. p.m.)
 Public Accounts Committee Central Silk Board 	1 }10-12-52 11-12-52 15-1	2-52
 Central Committee of the Tuberculosis Association of India Central Advisory Committee of the National Cadet Corps. 	2 }11-12-52 12-12-12 16-1 2	2-52

5. Demands for Supplementary Grants for 1952-53

Demands for Supplementary Grants for 1952-53, were postponed to 12th December, 1952.

6. Government Bill under consideration

The Iron and Steel Companies Amalgamation Bill, 1952.

(The House adjourned till 10-45 A.M. on Tuesday, the 9th December, 1952).

M. N. KAUL, Secretary.

GIPD-LADNS-955 PS-8-12-52-700

PARLIAMENTARY BULLETIN-PART 1

December 9, 1952

[Brief record of proceedings]

No. 93

1. Questions

Sixty-four starred questions (Nos. 1020 to 1060, 1062 and 1064 to 1085) and forty-four unstarred questions (Nos. 431 to 462 and 464 to 475) were put down on the order paper. Starred question Nos. 1061 and 1063 were deleted from the list having been transferred to the lists of questions for 18th and 16th December, 1952 respectively. Unstarred question No. 463 was omitted from the list.

Sixteen starred questions (Nos. 1020 to 1034 and 1058) were orally answered and supplementary questions were put on all of them. Starred questions Nos. 1028 and 1058 were answered together. Replies to the remaining questions were laid on the Table of the House.

2. Adjournment motion

After the statement made by the Deputy Minister for Home Affairs, the Deputy Speaker disallowed the adjournment motion given notice of on the 6th December, 1952 by Kumari Annie Mascarene, Shri V. Munishwamy, Avl. Thirukuralar, Shri V. Veeraswamy and Shri K. Ananda Nambiar regarding the havoc caused by the cyclonic storm on the 30th November, 1952, in Tamil-Nad area.

3. Government Bill passed

The Iron and Steel Companies Amalgamation Bill, 1952.

4. Government Bill under consideration

The Constitution (Second Amendment) Bill, 1952.

(The House adjourned till 10-45 A.M on Wednesday, the 10th December, 1952.)

M. N. KAUL,

Secretary.

197

GIPD-NS- PS-9-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 10, 1952

No. 94

1. Questions

Fifteen starred questions (Nos. 1086-1091 and 1093-1101) and fifty unstarred questions (Nos. 476-525) were put down on the order paper. Starred question No. 1092 was deleted from the list having been transferred to the list of questions for the 17th December, 1952. Original notices of starred question No. 1094 and unstarred questions Nos. 476 and 494 were received in Hindi.

Fourteen starred questions (Nos. 1086-1091 and 1093-1100) were orally answered and supplementary questions were put on thirteen of them. Replies to the remaining questions were laid on the Table of the House.

2. Question of Privilege

On a question of privilege raised by Shrimati Sucheta Kripalani regarding the premature publication of notice of an adjournment motion in the "Delhi Express", the Deputy Speaker deprecated the breach of the well-established convention of the House and observed that he would take necessary action in the matter.

3. Leave of Absence

Shri Chimanlal Chakubhai Shah was granted leave of absence from all the sittings of the House during the Second Session, 1952.

4. Government Bill postponed

Further consideration of the Constitution (Second Amendment) Bill, 1952, as reported by Select Committee, was postponed.

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198

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5. Government Bill under consideration

The Delimitation Commission Bill, 1952, as reported by the Select Committee.

6. Half an hour discussion on matter arising out of answers to questions

Shri A. C. Guha raised a half-an-hour discussion on the points arising out of answers to Short Notice Question No. 16 given on the 26th November, 1952, regarding closure of Tea Gardens in Assam and West Bengal.

(The House adjourned till 10-45 A.M. on Thursday, the 11th December, 1952.)

199

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 11, 1952

No. 95

1. Questions

Twenty-three starred questions (Nos. 1102-1122 & 1124-1125) and fourteen unstarred questions (Nos. 526-539) were put down on the order paper. Notice of starred question No. 1124 was received in Hindi. Starred question No. 1123 was deleted from the list having been transferred to 18th December, 1952. Sixteen starred questions (Nos. 1102-1114 and 1116-1118) were orally answered and supplementary questions were put on all of them except No. 1116. Starred question No. 1115 was not put by the member. Replies to the remaining questions were laid on the table of the House.

2. Result of election to Public Accounts Committee

The Deputy Speaker declared that Shri Hari Vinayak Pataskar, who was the only candidate nominated for the one vacancy in the Public Accounts Committee, had been duly elected to the Committee.

3. Private Member's Bill under consideration

Further consideration of the Indian Penal Code and the Code of Criminal Procedure (Amendment) Bill by Pandit Thakur Das • Bhargava was resumed.

Amendment for circulation of the Bill for eliciting opinion was moved by Shri Nageshwar Prasad Sinha.

The debate was not concluded.

(The House adjourned till 10-45 A.M. on Friday, the 12th December, 1952.)

M. N. KAUL,

Secretary.

200

GIPD-LAD-969 P S-11-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 12, 1952

No. 96

1. Questions

Thirty-seven starred questions (Nos. 1126 to 1153 and 1155 to 1163) and forty-seven unstarred questions (Nos. 540, 541, 543 to 580 and 584 to 590) were put down on the order paper.

Starred question No. 1154 was postponed to the 17th December, 1952. Unstarred questions Nos. 542 and 583 were deleted from the list. Unstarred question No. 582 was deleted from the list having been transferred to the list of questions for the 18th December, 1952. Original notice of starred questions Nos. 1138, 1139 and 1141 and unstarred question No. 549 were received in Hindi.

Sixteen starred questions (Nos. 1129 to 1137 and 1140 to 1146) were orally answered and supplementary questions were asked on thirteen of them. Replies to the remaining questions (including starred questions Nos. 1126 to 1128, 1138 and 1139 of which the questioners were absent) were laid on the Table of the House.

Three short notice questions—two regarding the Praja Parishad movement in Jammu and Kashmir and one regarding Delhi School of Social Work—were also put down on the order paper. A statement in answer to the two questions regarding the Praja Parishad movement in Jammu and Kashmir was made by the Prime Minister. Supplementary questions therein were asked and answered. The third short notice question was answered by the Deputy Minister of Natural Resources and Scientific Research on behalf of the Minister of Education to whom it was addressed. Supplementary questions were asked and answered on this also.

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2. Questions of Privilege

The Deputy Speaker informed the House that he had received a letter from the Managing Editor of the "Delhi Express" offering his apology for the breach of the convention of the House in publishing in his paper a report of an adjournment motion before it was brought in the House.

The Deputy Speaker observed that in view of the apology tendered by the paper he would treat the matter as closed.

3. Presentation of Reports of Committee of Privileges

Dr. Kailas Nath Katju presented the Reports of the Committee of Privileges on the following two questions of privilege:---

- (i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M. P., which was referred to the Committee on the 23rd June, 1952.
- (ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States, which was referred to the Committee on the 12th July, 1952.

4. Results of Elections

The Deputy Speaker declared that, as the number of candidates for election to the following bodies was equal to the number of vacancies in them, the candidates mentioned under them have been duly elected thereto:—

(1) Central Silk Board

- 1. Shri Rohini Kumar Chaudhuri.
- 2. Shri M. K. Shivananjappa.
- 3. Shri S. K. Babie Kandasamy.

(2) Central Committee of the Tuberculosis Association of India

- 1. Shrimati Renu Chakravartty.
- 2. Dr. Susilranjan Chatterjee.

5. Papers laid on the Table

Shri Gulzarilal Nanda laid on the table a copy of each of the following papers:---

- (i) Report of the Technical Committee for the Optimum Utilisation of Krishna and Godavari Waters;
- (ii) Comments of the Governments of Madras and Hyderabad on the recommendations of the Committee; and

(iii) Minutes of a Conference held on the 8th December, 1952, between the Planning Commission and the representatives of the Governments of Madras and Hyderabad.

6. Government Bill introduced

The Industries (Development and Regulation) Amendment Bill, 1952.

7. Demands for Supplementary Grants for 1952-53

The following Demands for Supplementary Grants for 1952-53 were voted in full:-

De- mand No		Rs.
	(Ministry of Communications)	
5	Ministry of Communications	83,000
	(Ministry of External Affairs)	
23	External Affairs	23,16,000
23-A	Chandernagore	21,86,000
	(Ministry of Finance)	
30	Stamps	15,50,000
32	Audit	4,72,000
40	Pre-partition Payments	98,30,000
	(Ministry of Food and Agriculture)	
48	Civil Veterinary Services	1,13,000
49	Miscellaneous Expenditure under the Ministry of Food and Agriculture.	4,55,35,000
	(Ministry of Home Affairs)	
58	Census	5,00,000
	(Ministry of Natural Resources and Scientific Research)	
70	Ministry of Natural Resources and Scientific Research	1,54,000
	(Ministry of Rehabilitation)	
78	Ministry of Rehabilitation	65,000
79	Expenditure on Displaced Persons	1,22,70,000
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De- mand No.		Rs.
	(Ministry of States)	e
83	Kutch	12,29,000
84	Bilaspur .	5,48,000
85	Manipur .	4,81,000
86	Tripura	10,44,000
87	Relations with States	4,63,000
88	Miscellaneous Expenditure under the Ministry of States	11,62,000
	(Ministry of Works, Production and Supply)	
95	Ministry of Works, Production and Supply	1,95,000
100	Stationery and Printing .	47,00,000
101	Miscellaneous Departments and expenditure under the Ministry of Works, Production and Supply.	50,00,000
	(Ministry of Food and Agriculture)	
118	Other Capital Outlay of the Ministry of Food and Agriculture	1,36,93,000
	(Ministry of Works, Production and Supply)	
132	Other Capital Outlay of the Ministry of Works, Production and Supply.	1,000

- 8. The Appropriation (No. 3) Bill—Government Bill introduced The Appropriation (No. 3) Bill, 1952.
- 9. The Appropriation (No. 3) Bill-Government Bill passed

The Appropriation (No. 3) Bill, 1952.

(The House adjourned till 10-45 A.M. on Saturday, the 13th December, 1952.)

M. N. KAUL,

Secretary.

204 7

GIPD-LAD-975PS-13-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 13, 1952

No. 97

1. Result of Election

The Deputy Speaker declared that, as the number of candidates for election to the *Central Advisory Committee* of the National *Cadet Corps* was equal to the number of vacancies in the Committee, the candidates, mentioned below, had been duly elected thereto:—

- (1) Prof. Diwan Chand Sharma.
- (2) Shri Joachim Alva.

and Scheduled Tribes

2. Motion regarding the Report of Commissioner for Scheduled Castes Dr. Kailas Nath Katju moved the following motion:---

"That the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending 31st December, 1951, be taken into consideration."

Amendments were moved by-

- (1) Shri Mangalagiri Nanadas.
- (2) Shri Bheekha Bhai.
- (3) Shri B. S. Murthy.
- (4) Shri N. M. Lingam.
- (5) Shri V. Veeraswamy.
- (6) Shri Upendranath Barman.
- (7) Shri Kanhu Charan Jena.
- (8) Shri Ramananda Das.
- (9) Shri Dodda Thimmaiah.
- (10) Shri K. M. Vallatharas.
- (11) Shri P. N. Rajabhoj.
- (12) Shri Kanhaiya Lal Balmiki.
- (13) Dr. Manik Chand Jatav-Vir.
- (14) Shri Amar Singh Saigal.

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- (15) Pandit Thakur Das Bhargava.
- (16) Shri Frank Anthony.

The following members took part in the debate-

- (1) Shri Mangalagiri Nanadas.
- (2) Shrimati B. Khongmen.
- (3) Shri Upendranath Barman.
- (4) Shri B. S. Murthy.
- (5) Shri Gam Malludora.
- (6) Shri Piare Lall Kureel 'Talib'.
- (7) Shri P. N. Rajabhoj.
- (8) Shri Narayan Sadoba Kajrolkar.
- (9) Shri R. Velayudhan.
- (10) Shri Jaipal Singh.
- (11) Swami Ramanand Snashtri
- (12) Shri Frank Anthony.
- (13) Shrimati Ganga Devi, Jang de
- (14) Dr. Manik Chand Jatav-vir.
- (15) Shri Randaman Singh.
- (1) Sardar Ajit Singh.
- (1) Shri K. M. Vallatharas.

(19) Shri Lal Hembrom.

- (19) Shri Kanhaiya Lal Balmiki.
 - (2) Shri Dodda Thimmaiah.
 - (20) Dr. Syama Prasad Mookerjee.
 - (22) Shri Purushottamdas Tandon.

Shri Balwant Nagesh Datar, the Deputy Minister of Home Affairs replied to the debate.

The following amendments moved by Sardar Amar Singh Saigal and Pandit Thakur Das Bhargava respectively were adopted by the House and all other amendments were barred:---

- (i) "That at the end of the motion, the following be added, namely:-
 - "and having considered the same, this House appreciates the efforts made by the Government in ameliorating the conditions of the Scheduled Castes and Scheduled Tribes."'

- (ii) 'That in the amendment proposed by Sardar Amar Singh Saigal, the following be added at the end, namely:-
 - "and desires that these efforts be intensified so as to ensure that within a period of ten years from the inauguration of the Constitution all the disabilities from which the Scheduled Castes and Scheduled Tribes suffer be totally removed and these Scheduled Castes and Scheduled Tribes and the backward classes rise up to the standard of and are integrated with all other classes in the country."

The motion, as amended, is as follows:----

"That the report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending 31st December, 1951, be taken into consideration and having considered the same, this House appreciates the efforts made by the Government in ameliorating the conditions of the Scheduled Castes and Scheduled Tribes and desires that these efforts be intensified so as to ensure that within a period of ten years from the inauguration of the Constitution all the disabilities from which the Scheduled Castes and Scheduled Tribes suffer be totally removed and these Scheduled Castes and Scheduled Tribes and the backward classes rise up to the standard of and are integrated with all other classes in the country."

(The House adjourned till 10 A.M. on Monday, the 15th December, 1952).

M. N. KAUL, Secretary.

GIPD-LAD-978PS-15912-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 15, 1952

No. 98

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1. Questions

Twenty-three starred questions (Nos. 1164-1165 and 1167-1187) and one hundred unstarred questions (Nos. 591-608 and 610-691) were put down on the order paper. Starred question No. 1166 and unstarred question No. 609 were deleted from the list, having been transferred to the list of questions for the 17th December, 1952. Original notices of starred question No. 1171 and unstarred questions Nos. 597, 598, 605, 648 and 680 were received in Hindi.

Twenty-two starred questions (Nos. 1164-1165, 1167-1170 and 1172-1187) were orally answered and supplementary questions were put on twenty-one of them. Replies to the remaining questions (including starred question No. 1171, of which the questioner was absent) were laid on the Table of the House.

Three short notice questions two regarding food scarcity in Maharashtra and one regarding Indian Resolution on Korea were also put down on the order paper. The first two questions were answered by the Minister of Food and Agriculture. A statement was made by the Prime Minister in reply to the third question regarding Indian Resolution on Korea. Supplementary questions were also asked and answered on all the three questions.

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2. Messages from the Council of States

Secretary reported the following messages from the Council of States-

- (i) that the Council, at its sitting held on the 13th December, 1952, had agreed without any amendment to the Industrial Finance Corporation (Amendment) Bill, 1952, passed by the House on the 5th December, 1952; and
- (ii) that the Council, at its sitting held on the 13th December, 1952, had passed the Abducted Persons (Recovery and Restoration) Amendment Bill, 1952.

3. Bill passed by the Council laid on the Table

Secretary laid on the table a copy of the Abducted Persons (Recovery and Restoration) Amendment Bill, 1952, passed by the Council of States.

4. Papers laid on the Table

Shri Abid Ali, Deputy Minister of Labour, laid the following papers on the table of the House:--

- (1) (i) Ministry of Labour's notification No. PF. 509(34), dated the 4th November, 1952;
 - (ii) Ministry of Labour's notification No. PF. 523(3), dated the 10th November, 1952;
 - (iii) Ministry of Labour's notification No. PF. 523(4), dated the 26th November, 1952.
- (2) (i) Report of the Government of India delegation to the thirty-fourth session of the International Labour Conference held at Geneva in June, 1951;
 - (ii) Conventions and Recommendations adopted at the thirty-fourth session of the International Labour Conference in June, 1951; and
 - (iii) Statement indicating the action which the Government purpose to take on those Conventions and Recommendations.

5. Government Bill passed

The Constitution (Second Amendment) Bill, 1952. as amended by the Select Committee.

6. Government Resolution re: the First Five-Year Plan

- Shri Jawaharlal Nehru moved the following Resolution :---
 - "This House records its general approval of the principles, objectives and programme of development contained in
 - the Five Year Plan as prepared by the Planning Commission".

Amendments were moved by-

- (1) Shri Shri Chand Singhal.
- (2) Shri K. M. Vallatharas.
- (3) Shri Tridib Kumar Chaudhuri.
- (4) Shri Hirendra Nath Mukerjee.
- (5) Shri U. R. Bogawat.
- (6) Shri B. Pocker.
- (7) Shri Lokenath Mishra.
- (8) Shri Hira Singh Chinaria.
- (9) Shri S. V. L. Narasimham.
- (10) Shri C. Madhao Reddi.
- (11) Pandit Algu Rai Shastri.
- (12) Shri Uma Charan Patnaik.
- (13) Shri Sivamurthi Swami.
- (14) Shri Shankar Rao Telkikar.
- (15) Shri Kandala Subrahmanyam.

The following members took part in the debate:--

- (1) Dr. Lanka Sundaram.
- (2) Prof. Shriman Narayan Agarwal.
- (3) Shri Meghnad Saha.
- (4) Shri Kotha Ragnuramaiah.
- (5) Shri G. D. Somani.
- (6) Shri V. B. Gandhi.
- (7) Shri B. Ramachandra Reddi.

(8) Shri Sadath Ali Khan.

(9) Shri K. M. Vallatharas.

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The debate was not concluded.

(The House adjourned till 10 A.M. on Tuesday, the 16th December. 1952).

M. N. KAUL,

Secretary.

1

GIPD-LAD-981 P 5-16-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 16, 1952

No. 99

1. Questions

Thirty-two starred questions (Nos. 1188—1216, 1216-A and 1217-1218) and seventy-three unstarred questions (Nos. 692—718, 720—753 and 753A—753L) were put down on the order paper. Unstarred question No. 719 was deleted from the list, having been transferred to 17th December, 1952. Original notices of starred question No. 1214 and unstarred questions Nos. 742 and 751 were received in Hindi.

Twenty-five starred questions (Nos. 1189-1191, 1193-1196, 1199 -1207, 1209-1213, 1215, 1216, 1216-A and 1217) were orally answered and supplementary questions were put on all of them except Nos. 1203 and 1217. Replies to the remaining questions (including starred questions Nos. 1188, 1192, 1197, 1198, 1208, and 1214, of which the questioners were absent) were laid on the Table of the House.

2. Adjournment motions

In view of the statement made by the Prime Minister regarding the passing away of Shri Potti Sriramulu, the Deputy Speaker disallowed two adjournment motions given notice of by Shri M. S. Gurupadaswamy and Shrimati Sucheta Kripalani.

3. Messages from the Council of States

Secretary reported two messages from the Council of States that the Council, at its sitting held on the 13th December, 1952. agreed without any amendment to the following two Bills passed by the

[P.T.O.

House on the 27th November and the 6th December 1952, respectively :---

- (1) The West Bengal Evacuee Property (Tripura Amendment) Bill, 1952.
- (2) The Influx from Pakistan (Control) Repealing Bill, 1952.

4. Government Resolution re: the First Five Year Plan

The debate on the following Resolution moved by Shri Jawaharlal Nehru on the 15th December 1952, was resumed:—

"This House records its general approval of the principles, objectives and programme of development contained in the Five Year Plan as prepared by the Planning Commission."

Amendments were moved by:--

- (1) Kumari Annie Mascarene.
- (2) Shri Hira Singh Chinaria.
- (3) Shri Choithram Partabrai Gidwani,
- (4) Shri P. N. Rajabhoj.
- (5) Dr. Manik Chand Jatav-vir.
- (6) Shri Tushar Chatterjea.
- (7) Shri Vishnu Ghanashyam Deshpande

The following members took part in the debate:-

- (1) Dr. Mono Mohon Das.
- (2) Seth Achal Singh.
- (3) Shri Hirendra Nath Mukerjee.
- (4) Dr. Satyanarain Sinha.
- (5) Shri Ghamandi Lal Bansal.
- (6) Shri C. R. Narasimhan
- (7) Dr. A Krishnaswami.
- (8) Shri S. K. Patil.
- (9) Shrimati Uma Nehru.
- (10) Kumari Annie Mascarene.
- (11) Shri Hari Vinayak Pataskar.
- (12) Shri Govind Hari Deshpande.
- (13) Shri Rajaram Giridharlal Dubey.
- (14) Shri Gopalrao Bajirao Khedkar.

- (15) Pandit Krishna Chandra Sharma
- (16) Her Highness Rajmata Kamlendu Mati Shah
- (17) Shri R. P. Nevatia.

The debate was not concluded.

(The House adjourned till 10 A.M. on Wednesday, the 17th December, 1952.)

-1

M. N. KAUL,

Secretary.

GIPD-LAD NS-984 PS-17-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 17, 1952

No. 100

1. Questions

Sixty-two starred questions (Nos. 1219 to 1222, f222-A, 1223 to 1253, 1255 to 1268, 1270 to 1273 and 1275 to 1282) and forty-six unstarred questions (Nos. 754 to 763, 765 to 787 and 787-A to 787-M) were put down on the order paper. Starred questions Nos. 1254 and 1274 and unstarred question No. 764 were transferred to the list of questions for the 18th December, 1952 and starred question No. 1269 was transferred to the list of questions for the 18th Ocember, 1952 and starred question No. 1269. The original notice of unstarred question No. 772 was received in Hindi.

Eighteen starred questions (Nos. 1219, 1221, 1222, 1222-A, 1223 to 1232 and 1235 to 1238) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 1220, 1233 and 1234 of which the questioners were absent) were laid on the Table of the House.

A short notice question regarding the closure of Cooper Engineer Works, Bombay, was also put down on the order paper. It was answered by the Minister of Commerce and Industry. Supplementary questions thereon were also asked and answered.

2. Adjournment motions

(1) The Deputy Speaker disallowed five adjournment motions regarding the situation that had arisen in Andhra following the death of Shri Potti Sriramulu, the destruction of railway and public property and the Police firing in Nellore etc., given notice of by

[P.T.O.

Shri K. Kelappan, Shri K. A. Damodara Menon, Shri M. S. Gurupadaswamy, Shrimati Sucheta Kripalani, Dr. Lanka Sundaram, Shri Shankar Shantaram More, Dr. Ch. V. Rama Rao, Shri Y. Eswara Reddy and Pandit Suresh Chandra Mishra.

(2) The Deputy Speaker withheld his consent to the moving of an adjournment motion by Shri P. T. Punnoose regarding the situation arising in Travancore-Cochin on account of sudden stoppage of the purchase of rubber by the Dunlop Rubber Company, Kottayam resulting in fall of prices, dislocation of credit facilities and unemployment.

3. Papers laid on the Table

Shri Gulzarilal Nanda. Minister of Irrigation and Power, laid on the table a copy of each of the following Reports:---

- (i) Report of the Ad-hoc Committee in connection with the investigations of the River-Valley Projects;
- (ii) Report of the Advisory Committee on Hirakud Dam Project, June 1948;
- (iii) Report of the Advisory Committee on the Kosi Project 1952; and
- (iv) Report of the Advisory Committee on Hirakud Dam Project, March 1952.

4. Statements by Minister of Finance

(1) The Minister of Finance made a statement on the recent Commonwealth Economic Conference held in London and laid on the table a copy of the Press Communique dated the 17th December, 1952, regarding the Commonwealth Economic Conference.

(2) The Minister of Finance also made a statement on certain matters arising out of the debate in the House of the People on the Industrial Finance Corporation (Amendment) Bill, 1952 and laid on the table a copy of the statement regarding classification of total loans and advances sanctioned by the Industrial Finance Corporation of India upto 30th June, 1952.

5. Government Bill introduced

The Tea Bill, 1952.

6. Government Resolution re: the First Five Year Plan

Further discussion on the following Resolution moved by Shri Jawaharlal Nehru on the 15th December 1952, was resumed:---

"This House records its general approval of the principles, objectives and programme of development contained in the Five Year Plan as prepared by the Planning Commission".

The following Members took part in the debate:--

- 1. Shri Sarangadhar Das.
- 2. Shri Debeswar Sarmah.
- 3. Shri C. D. Deshmukh.
- 4. Shrimati Sucheta Kripalani.
- 5. His Highness Maharaja Sri Karni Singhji Bahadur of Bikaner.
- 6. Shri Narahar Vishnu Gadgil.
- 7. Shri T. N. Vishwanatha Reddy.
- 8. Shrimati Renu Chakravarty.
- 9. Dr. N. B. Khare,
- 10. Shri Lalit Narayan Mishra.
- 11. Shri Arun Chandra Guha.
- 12. Dr. Ram Subhag Singh.
- 13. Shri Uma Charan Patnaik.

The debate was not concluded.

(The House adjourned till 10 A.M. on Thursday, the 18th December, 1952.)

Corrigendum

In Parliamentary Bulletin—Part I, dated the 13th December, 1952. in para. 2 under the heading 'Motion regarding the Report of Commissioner for Scheduled Castes and Scheduled Tribes', on page 206. *after* Serial No. (13) *insert* "(14) Shri Resham Lal Jangde" and re-number the subsequent entries accordingly.

M. N. KAUL

Secretary.

217

GIPD-NS LAD- M of 8-17-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 18, 1952

No. 101

1. Questions

Thirty-six starred questions (Nos. 1283-1295, 1295-A, 1296-1308, 1308-A and 1309-1316) and ninety-two unstarred questions (Nos. 788-878 and 878-A) were put down on the order paper. Original notices of unstarred questions Nos. 816. 834, 837, 858 and 871 were received in Hindi.

Twenty starred questions (Nos. 1283, 1285, 1290-1295, 1295-A, 1296-1297, 1299-1307) were orally answered and supplementary questions were put on all of them. Replies to the remaining questions (including starred questions Nos. 1284, 1286-1289 and 1298, of which the questioners were absent) were laid on the table of the House.

Starred questions Nos. 1303 and 1307 were put and answered together, as relating to the same subject.

Four short notice questions regarding (i) Jagdish Sugar Mills, Kathkuyian (U.P.), (ii) Representation from Sugar-cane growers of Visweshwariya Canal Area of Mysore, (iii) Supply of bad quality of foodgrains at Delhi Ration Shops and (iv) Raids in Kutch were also put down on the order paper. The first two questions were answered by the Minister of Agriculture, the third by the Deputy Minister of Food and Agriculture and the fourth one by the Minister of States. Supplementary questions were asked and answered on all of them.

[P.T.O.

2. Papers laid on the Table

The following papers were laid on the table of the House:---

(1) A signed copy of the Audit Report on Railways, 1952, Part I.

6

(2) Statements showing the action taken by Government on various assurances, promises and undertakings given during the various sessions as detailed below:—

(i)	Consolidated	Statement	Second Session, 1952 of the House of the People.
(ii)	Supplementary No. I.	Statement	First Session 1952, of the House of the People.
(iii)	Supplementary No. II.	Statement	Fifth Session of Parliament, 1952.
(iv)	Supplementary No. VI.	Statement	Fourth Session of Parliament, 1951.
(v)	Supplementary No. IV.	Statement	Third Session of Parliament (Second Part), 1951.
(vi)	Supplementary No. IV.	Statement	Second Session of Parliament, 1950.
(vii)	Supplementary No. VI.	Statement	First Session of Parliament, 1950.
(viii)	Supplementary No. V.	Statement	November-December Session, 1949 of the Constituent Assembly of India (Legislative).

3. Government Resolution re: the First Five Year Plan

Further discussion on the following Resolution moved by Shri Jawaharlal Nehru on the 15th December, 1952, was resumed:—

"This House records its general approval of the principles, objectives and programme of development contained in the Five Year Plan as prepared by the Planning Commission."

The following members took part in the debate:--

- (1) Dr. Syama Prasad Mookerjee.
- (2) Shri B. Das.
- (3) Shri Purushottamdas Tandon.
- (4) Shri Shankar Shantaram More.
- (4) Shri Harindranath Chottopadhyaya.
- (5) Shri A. M. Thomas.
- (6) Shri Radhelal Vyas.

- (7) Shri S. Nijalingappa.
- (8) Sardar Lal Singh.
- (9) Maulana Mohammad Saeed Masuodi.
- (10) Shri N. C. Chatterjee.
- (11) Shri Tulsidas Kilachand.
- (12) Shri Hira Singh Chinaria.
- (13) Shri Digambar Singh.
- (14) Shri Bhagwandutt Shastri.
- (15) Shri P. Natesan.
- (16) Shri Mahavir Tyagi.
- (17) Shri B. S. Murthy.
- (18) Shrimati Ganga Devi.
- (19) Shri Atma Singh Namdhari. The debate was not concluded.

(The House adjourned till 10-45 A.M. on Friday, the 19th December, 1952.)

M. N. KAUL,

Secretary.

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 19, 1952

No. 102

1. Short Notice Questions

Four short notice questions regarding (i) fall in prices of raw jute, (ii) attack on Manickganj by Pakistani forces, (iii) Office of the Chief Labour Commissioner and (iv) late arrival of Calcutta Mail in Madras were put down on the order paper. The first question was answered by the Minister of Commerce and Industry, the second by the Deputy Minister of External Affairs, the third by the Deputy Minister of Labour and the fourth one by the Deputy Minister of Railways and Transport. Supplementary questions on all the four questions were asked and answered.

2. Leave of Absence

Shri Chandikeshwar Sharan Singh Ju Deo and Dr. Shaukatullah Shah Ansari were granted leave of absence from all the sittings of the House during the Second Session, 1952.

3. Papers laid on the Table

Shri Gulzarilal Nanda, Minister of Irrigation and Power, laid on the table a statement showing the decisions taken by Government on the recommendations of the Estimates Committee's Fifth Report on the Central Water and Power Commission and Multi-purpose River Valley Projects, promised in reply to starred question No. 150 asked on the 10th November, 1952.

4. Government Bills introduced

- (1) The collection of Statistics Bill, 1952.
- (2) The Coffee Market Expansion (Amendment) Bill, 1952.
- (3) The Central Silk Board (Amendment) Bill, 1952.
- (4) The Rubber (Production and Marketing) Amendment Bill, 1952.

[P.T.O.

5. Government Resolution re: The First Five Year-Plan

Further discussion on the following Resolution moved by Shri Jawaharlal Nehru on the 15th December, 1952, was resumed:—

"This House records its general approval of the principles, objectives and programme of development contained in the Five Year Plan as prepared by the Planning Commission".

The following members took part in the debate:--

- (1) Shrimati Indira A. Maydeo.
- (2) Shri N. Somana.
- (3) Lala Achint Ram.
- (4) Shri K. Ananda Nambiar.
- (5) Shri Paidi Lakshmayya.
 - (6) Shri Nand Lal Sharma.

Shri Gulzari Lal Nanda, Minister of Irrigation and Power and Planning, replied to the debate.

All the Amendments moved on the 15th and the 16th December, 1952, were negatived.

The Resolution was adopted by the House.

6. Statement by Prime Minister

The Prime Minister made a statement in reply to a short notice question by Shri Kotha Raghuramaiah regarding the formation of the Andhra State.

7. Government Bill passed

The Delimitation Commission Bill, 1952.

8. Half an hour discussion on matter arising out of Answers to Questions

Shri P. R. Kanavade Patil raised a half-an-hour discussion on the points arising out of answers to Short Notice Question No. 75 given on the 15th December, 1952, regarding Food Scarcity in Maharashtra.

(The House adjourned till 10-45 A.M. on Saturday, the 20th December 1952)

M. N. KAUL,

Secretary.

222

GIPD-LAD- P S-19-12-52-700

PARLIAMENTARY BULLETIN-PART I

[Brief record of proceedings]

December 20, 1952

No. 103

1. Statement by Prime Minister

The Prime Minister made a statement in regard to corruption among public servants referred to by Shri Purshottamdas Tandon during the course of his speech on the Government resolution regarding the First Five Year Plan on the 18th December, 1952.

2. Short Notice Questions

Nine short notice questions regarding (i) Arrest of Dr. Bhagwandas Gurbuxani, (ii) Pakistan securities, (iii) Purchase of raw rubber by manufacturers, (iv), (v), (vi) and (vii) Commonwealth Economic Conference, (viii) Firing by Police on processionists in Jammu and (ix) Anglo-U.S. Resolution on Kashmir were put down on the order paper. The first, eighth and ninth questions were answered by the Prime Minister, the second, fourth, fifth, sixth and seventh by the Minister of Finance and the third by the Minister of Commerce and Industry. The four questions regarding the Commonwealth Economic Conference were answered together. Supplementaries on all the questions except the first were asked and answered. The last two questions were answered after the lunch interval.

3. Statement by Minister of Commerce and Industry

The Minister of Commerce and Industry made a statement in regard to the price of Soda Ash.

4. Presentation of Report of Public Accounts Committee

Shri B. Das presented the Third Report of the Public Accounts Committee on the "Exchequer Control over public expenditure" and made a statement.

[P.T.O.

5. Government Bill introduced

The High Court Judges (Conditions of Service) Bill, 1952.

6. Messages from the Council of States

Secretary reported the following messages from the Council of States-

- (i) that the Council, at its sitting held on the 19th December, 1952, had agreed without any amendment to the following two Bills which were passed by the House of the People on the 9th and the 15th December, 1952, respectively:—
 - The Iron and Steel Companies Amalgamation Bill, 1952; and
 - (2) The Constitution (Second Amendment) Bill, 1952; and
- (ii) that the Council had no recommendations to make to the House of the People in regard to the Appropriation (No. 3) Bill, 1952, which was passed by the House of the People at its sitting held on the 12th December, 1952.

7. Government Bill passed

The Abducted Persons (Recovery and Restoration) Amendment Bill

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8. Government Bill referred to Select Committee

The Tea Bill, 1952, was referred to a Select Committee consisting of following members with instructions to report on or before the last day of the first week of the next session:—

- 1. Shri A. K. Basu
- 2. Shri Upendranath Barman
- 3. Shri Kamakhya Prasad Tripathi
- 4. Prof. Nibaran Chandra Laskar
- 5. Shri Debeswar Sarmah
- 6. Shri Bhakt Darshan
- 7. Shri R. Venkataraman
- 8. Shri C. R. Damodaran
- 9. Shri Nageshwar Prasad Sinha
- 10. Shri Hem Raj
- 11. Shri N. M. Lingam
- 12. Shri H. Siddananjappa

- 13. Shri Bhagwat Jha Azad
- 14. Shri P. T. Chacko
- 15. Shri N. C. Chatterjee
- 16. Shri Hirendra Nath Mukerjee
- 17. Shri Hari Vinayak Pataskar
- 18. Shri Jaipal Singh
- 19. Shri Tridib Kumar Chaudhuri
- 20. Shri K. Kelappan
- 21. Shri Rayasam Seshagiri Rao
- 22. Shrí Purnendu Sekhar Naskar
- 23. Shri Dev Khanta Borooah
- 24. Shri Tekur Subramaniam
- 25. Shri D. P. Karmarkar
- 26. Shri T. T. Krishnamachari (Chairman).
- (The House adjourned sine die at 5-30 P.M.).

M. N. KAUL,

Secretary.

GIPD-LAD- 1002 PS-22-12-52-700.